

ITEM NO.26

COURT NO.3

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
1476/2015

(Arising out of impugned final judgment and order dated 21/04/2014
in MCA No. 86/2014,13/01/2014 in TA No. 333/2013,21/04/2014 in TA
No. 333/2013 passed by the High Court Of Gujarat At Ahmedabad)

COMMISSIONER OF INCOME TAX I RAJKOT

Petitioner(s)

VERSUS

BHUMI CONSTRUCTION

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. D. L. Chidananda, Adv.
Gp. Capt. Karan Singh Bhati, Adv.
Mr. P. K. Malik, Adv.
For Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (C) 26781 of 2014.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar